

ITEM NO.17

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 19098/2022

DAUDHRAJ SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 147243/2022 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 27-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Petitioner-in-person (Not joined)

For Respondent(s)

UPON perusing the record the Court made the following
O R D E R

Delay condoned.

The matter has been passed over twice but none has put in appearance for the petitioner.

The petition is completely misconceived predicated on the general observations that the Hindu religion is in danger and seeks protection from the Court. The petitioner alleges to be a social activist.

It would squarely fit into the peg of a publicity interest petition and is accordingly dismissed.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)